

(b) and (c). The conditions prevalent in other countries and the traffic pattern are different from those prevailing in our country and hence a direct comparison cannot be made.

**DDA Flats in Narain Vihar,
New Delhi**

979. SHRI JITENDRA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether DDA flats (E Block, West Wing) Welfare Agency Narain Vihar, New Delhi-28 have requested the DDA to realise the dues from its defaulting members;

(b) if so, whether the amount has since been recovered;

(c) if not, the time by which the dues will be recovered from the defaulting members;

(d) whether one of the reasons for in-efficient working/non-working of the welfare agencies is inaction/delayed action on the part of the DDA; and

(e) the steps proposed to be taken by the DDA to activate the welfare agencies?

THE MINISTER OF PARLIAMEN-TRAY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c). The D.D.A. has reported that letters were issued to the defaulting members by Registered Post requesting them to make payment to the Agency. A general Public Notice was also given in various newspapers on 23-12-1980 making it clear that indifference on the part of the allottees can entail cancellation of their allotment. It has been reported that there is very good response to this press notice.

(d) The D.D.A. has denied this.

(e) The D.D.A. has reported that a circular letter was issued to all the Registered Agencies requesting them for holding annual elections with a view to infuse life in them.

**Conditions Prescribed for transfer/
Sale of DDA Built Flats**

980. SHRI JITENDRA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to part (b) of Unstarred Question No. 2780 on the 8th December, 1980 regarding conditions prescribed for transfer/sale of DDA built flats and state the conditions prescribed for transfer/sale of different types of DDA flats, in various localities of the Union Territory of Delhi?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): The DDA has reported that transfer, sale permission of built up flats can be granted after 10 years from the date of execution of the lease deed on payment of 50 per cent of the unearned increase in the value of land as determined by the DDA. However, in special circumstances the 10 year period can be relaxed.

**Augmentation of the Per Capita Income
of landless and Small Farmers in
Village**

981. SHRI JITENDRA PRASAD: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the names of schemes/projects for agricultural development and augmenting the per capita income of landless and small farmers in the villages;

(b) the financial and physical targets fixed and achieved during the fifth Plan; and

(c) the targets fixed for the Sixth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) While a large number of projects and schemes in agriculture and other sectors implemented in the rural areas will directly and indirectly enhance the per capita